

S.NO	Name of Commercial Court	District	Case No.	Date of Institution	Date of Disposal	No. of days between the date of institution and disposal	Whether Case Management Hearing done or not (Yes/No)	No. of adjournment granted	No. of days between the final hearing and Judgment
1	SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f - 20.07.2021)	Central	CS COMM-2490/19	16.10.2019	28.10.2021	743	No	1	16
			CS COMM-1427/20	06.10.2020	30.10.2021	389	No	0	18
			OMP COMM-17/20	07.02.2020	18.10.2021	619	No	0	19
2	SH. RAJNEESH KR. GUPTA, DISTRICT JUDGE (COMMERCIAL COURT)-02	Central	CS (COMM)/2445/2019 M/S ICICI Bank LTD. Vs NEERAJ KUMAR	09-10-2019	01-10-2021	722	No	3	14
			ARBTN/442/2018 TIME AND SPACE HAULERS Vs DABUR INDIA LTD.	05-07-2018	09-10-2021	1191	No	3	10
3	SH PAWAN KR. JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-03	Central	Nil						
4	MS. NISHA SAXENA, DISTRICT JUDGE (COMMERCIAL COURT)-04	Central	CS (COMM)-553/2018	05.12.2018	21.10.2021	1051 Days	YES	NIL	15 DAYS

			CS (COMM)72/2018	22.10.2018	27.10.2021	1101 DAYS	YES	NIL	1 DAY
			CS (COMM)308/2018	05.11.2018	29.10.2021	1089 DAYS	YES	NIL	2 DAYS
			CS (COMM)827/2020	11.03.2020	30.10.2021	963 DAYS	YES	NIL	2 DAYS
			CS (COMM)1010/2019	03.07.2019	03.10.2021	850 DAYS	YES	NIL	1 DAY
			OMP (COMM)78/2019	05.08.2019	16.10.2021	803 DAYS	NO OBJECTIO N U/S 34 ARBITRATI ON ACT	1	9 DAYS
			ARB.A(COMM)-27/2019	23.07.2019	28.10.2021	828 DAYS	NO OBJECTIO N U/S 34 ARBITRATI ON ACT	1	2 DAYS

5	SH. ASHWANI KUMAR SARPAL DISTRICT JUDGE (COMMERCIAL COURT)-05	Central	Nil						
6	SH. MANMOHAN SHARMA DISTRICT JUDGE (COMMERCIAL COURT)-06	Central	Nil						
7	SH. DINESH BHATT , DJ (COMMERCIAL COURT)-01	West	Nil						
8	SH. GURDEEP SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02	West	OMP(COMM)/21/2019	06.06.2021	29.10.2021	144	NO	NIL	SAME DAY JUDGMENT PASSED
			ABRTN/71/2018	12.09.2018	09.10.2021	1123	NO	NIL	SAME DAY JUDGMENT PASSED
			OMP(I)/COMM/166/2021	01.09.2021	21.10.2021	50	NO	NIL	SAME DAY JUDGMENT PASSED

9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01	New Delhi	<p>(1) In terms of Office Order No. 256/RG/DHC/2021 dated 08.04.2021 of High Court of Delhi, the District Courts were to hold Courts through virtual mode till 24.04.2021 whereas no adverse order was to be passed in any case of non-appearance of parties and/or their Counsel and the matters which were fixed for recording of evidence, were to be adjourned.</p> <p>(2) As per Office Order numbers (i) 438/RG/DHC/2021 dated 22.07.2021; (ii) 504/RG/DHC/2021 dated 12.08.2021 and (iii) 569/RG/DHC/2021 dated 19.08.2021 of Hon'ble High Court of Delhi and Office Order number 6813-6837/Judl./Prin.D&SJ/ NDD/2021 dated 21.08.2021 of Ld. Principal District and Sessions Judge, New Delhi District, Patiala House Courts; hybrid/video conferencing hearing on request were permitted on physical hearing odd dates days; whereas on even dates working days matters were taken up through video conferencing. Earlier direction issued by High Court of Delhi vide Office order No. 256/RG/DHC/2021 dated 08.04.2021 that no adverse order shall be passed by the District Courts in Delhi in case of non appearance of parties and /or their Counsel stands withdrawn we.f. 24.08.2021.</p> <p>(3) For their own respective difficulties/inabilities/exigencies due to COVID-19 pandemic situation, the Counsel in several matters fixed, even for final arguments, were not prepared and instead of submitting final arguments in hearings, sought adjournment because of which such matters could not be ripe for judgment/final orders.</p>						
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02	New Delhi	<p>(1) In terms of Office Order No. 256/RG/DHC/2021 dated 08.04.2021 of High Court of Delhi, the District Courts were to hold Courts through virtual mode till 24.04.2021 whereas no adverse order was to be passed in any case of non-appearance of parties and/or their Counsel and the matters which were fixed for recording of evidence, were to be adjourned.</p> <p>(2) As per Office Order numbers (i) 438/RG/DHC/2021 dated 22.07.2021; (ii) 504/RG/DHC/2021 dated 12.08.2021 and (iii) 569/RG/DHC/2021 dated 19.08.2021 of Hon'ble High Court of Delhi and Office Order number 6813-6837/Judl./Prin.D&SJ/ NDD/2021 dated 21.08.2021 of Ld. Principal District and Sessions Judge, New Delhi District, Patiala House Courts; hybrid/video conferencing hearing on request were permitted on physical hearing odd dates days; whereas on even dates working days matters were taken up through video conferencing. Earlier direction issued by High Court of Delhi vide Office order No. 256/RG/DHC/2021 dated 08.04.2021 that no adverse order shall be passed by the District Courts in Delhi in case of non appearance of parties and /or their Counsel stands withdrawn we.f. 24.08.2021.</p> <p>(3) For their own respective difficulties/inabilities/exigencies due to COVID-19 pandemic situation, the Counsel in several matters fixed, even for final arguments, were not prepared and instead of submitting final arguments in hearings, sought adjournment because of which such matters could not be ripe for judgment/final orders.</p>						
11	SH. SANJIV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-03	New Delhi	<p>(1) In terms of Office Order No. 256/RG/DHC/2021 dated 08.04.2021 of High Court of Delhi, the District Courts were to hold Courts through virtual mode till 24.04.2021 whereas no adverse order was to be passed in any case of non-appearance of parties and/or their Counsel and the matters which were fixed for recording of evidence, were to be adjourned.</p> <p>(2) As per Office Order numbers (i) 438/RG/DHC/2021 dated 22.07.2021; (ii) 504/RG/DHC/2021 dated 12.08.2021 and (iii) 569/RG/DHC/2021 dated 19.08.2021 of Hon'ble High Court of Delhi and Office Order number 6813-6837/Judl./Prin.D&SJ/ NDD/2021 dated 21.08.2021 of Ld. Principal District and Sessions Judge, New Delhi District, Patiala House Courts; hybrid/video conferencing hearing on request were permitted on physical hearing odd dates days; whereas on even dates working days matters were taken up through video conferencing. Earlier direction issued by High Court of Delhi vide Office order No. 256/RG/DHC/2021 dated 08.04.2021 that no adverse order shall be passed by the District Courts in Delhi in case of non appearance of parties and /or their Counsel stands withdrawn we.f. 24.08.2021.</p> <p>(3) For their own respective difficulties/inabilities/exigencies due to COVID-19 pandemic situation, the Counsel in several matters fixed, even for final arguments, were not prepared and instead of submitting final arguments in hearings, sought adjournment because of which such matters could not be ripe for judgment/final orders.</p>						
12	SH. PREM KUMAR BHARTWAL, DISTRICT JUDGE (COMMERCIAL)-01	South	Nil						
13	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	South	Nil						
14	SH. RAJ KUMAR CHAUHAN, DISTRICT JUDGE (COMMERCIAL)-01	South-East	CS/COMM/357/2020	11.12.2020	05.10.2021	294	NO	--	--
			CS/COMM/426/2019	18.10.2019	05.10.2021	352	NO	--	--
			CS/COMM/434/2019	22.10.2021	04.10.2021	347	NO	--	--
15	VACANT COURT OF MS. RAJ RANI MITRA, DISTRICT JUDGE (COMMERCIAL COURT)-02	South-East	Nil						
16	SH. SANJAY SHARMA-I, DISTRICT JUDGE (COMMERCIAL)	East	Nil						
17	MS. SARITA BIRBAL, DISTRICT JUDGE (COMMERCIAL COURT) (w.e.f- 20.07.2021)	North-East	CS(COMM)-54/2019	20-04-2019	07-10-2021	901	---NIL---	---NIL---	1

			CS(COMM)- 68/2019	14.05.2019	22.10.2021	892	21.09.2021	----NIL----	3
			CS(COMM)- 131/2019	12.12.2019	27.10.2021	685	06.09.2021	----NIL----	3
18	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE (COMMERCIAL)- 01	Shahdara	Nil						
19	MS. SUKHVINDER KAUR, DISTRICT JUDGE(COMMERCIAL)- 02	Shahdara	Nil						
20	SH. VINOD KUMAR, DISTRICT JUDGE (COMMERCIAL)	North- West	Nil						
21	MS. BARKHA GUPTA, DISTRICT JUDGE (COMMERCIAL)	North	Nil						
22	SH. HARISH DUDANI, DISTRICT JUDGE (COMMERCIAL)	SOUTH WEST	Nil						